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97

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2192/93

New Delhi this the 22nd Day of March, 1995.

Hon'ble Shri B.K. Singh, Member(A)

Shri Jagdish Singh,
C/o Shri B.S. Mainee,
Advocate,
240, Jagriti Enclave,
Delhi-110 092.

Applicant

(through Shri B.S. Mainee, advocate)

versus

1. Union of India,
through the General Manager,
Northern Railway,
Bareda House,
New Delhi.
2. The Chief Administrative(Constn),
Northern Railway,
Kashmeri Gate,
Delhi.
3. The Dy. Chief Engineer(Construction)
Northern Railway, Patel Nagar,
New Delhi.

Respondents

(through Sh. D. S. Mahendru, proxy counsel for
Sh. P. S. Mahendru, counsel)

ORDER(ORAL)
delivered by Hon'ble Mr. B.K. Singh, Member(A)

The learned counsel for the applicant states
that in view of the order passed by the Hon'ble Supreme
Court in S.L.P. filed by the U.O.I., the impugned order
has become infructuous. Therefore, the application is
not pressed. Accordingly the O.A. is dismissed as having
become infructuous.

(B.K. SINGH)
MEMBER(A)

/vv/